## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016

CORAM:

NAME

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SIGNATURE

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017

NAME OF THE PARTIES:

Mr. Shankarrao Borkar & Anr.

V/s.

M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

DESIGNATION

1) Adr. Swati Sagrekae for Respondent No. 1 to 3.

2) Adr. Strate Dharam Jumani for R. s to Re ilb Sanjay Sinha

ON 317119

3) Acw. Jaymela Ostrud 1/6 JJ. Associus for Respondent 140. 14

J18729 317/17

4) Senior Council MR. VIMAL. CYUPTA

IB Adr Sucha. Dwirdi

Adr. Adityo, Kadam.

For Petitioners

1v. CodaM 3 7 12017

Senior Adr. Gaurar Joshi 1/6 R. 1 to 3.

(Contd.....2.)

6) Senior Adv. Mutafa Doctors ilb R.12

## ORDER CP 22/241-242/ NCLT/MB/MAH/2016

Heard. Await Orders.

Date: 03.07.2017.

M.K. SHRAWAT Member (Judicial)

## ORDER CP NO. 22/397-398/CLB/MB/MAH/2016

Consequent upon the change of Constitution of the Bench, this Petition is now required to be argued before the Division Bench. Moreover, during the course of dictation, it is noticed that certain facts need clarification, hence a fresh opportunity of hearing is required. Consequently, the Registry is directed to fix the case for re-hearing on 16<sup>th</sup> **January 2018** by issuing notice intimating the date fixed for hearing.

Sd/-

## BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 09.11.2017

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Sd/-

M.K. SHRAWAT Member (Judicial)